

**IN THE INCOME TAX APPELLATE TRIBUNAL,  
DELHI BENCH: 'I' NEW DELHI**

**BEFORE SHRI SAKTIJIT DEY, VICE-PRESIDENT  
AND  
SHRI M. BALAGANESH, ACCOUNTANT MEMBER**

**S.A. No.234/Del/2024**

[Arising out of ITA No.3242/Del/2024]

Assessment Year: 2020-21

ATT Global Network Services India Pvt. Ltd., ATT Global Network Services India Pvt. Ltd., Vatika Triangle, 3 <sup>rd</sup> Floor, Sushant Lok-1, Block-A, Gurgaon	<b>Vs.</b>	ACIT, Circle-1(1), New Delhi
<b>PAN :AAFCA8810L</b>		
<b>(Appellant)</b>		<b>(Respondent)</b>

Assessee by	Sh. Kishitij Bansal, CA
Respondent by	Sh. Kanv Bali, Sr. DR

Date of hearing	30.08.2024
Date of pronouncement	30.08.2024

**ORDER**

Captioned application has been filed by the assessee seeking stay on recovery of outstanding demand pertaining to assessment year 2020-21.

2. At the outset, Sh. Kshitij Bansal, learned counsel appearing for the assessee has submitted that the rectification application, pending before the Assessing Officer, has been disposed of and

the impugned demand has been reduced to nil. Therefore, he requested for withdrawal of the instant application.

3. In view of above, the stay application is dismissed as withdrawn.

***Order pronounced in the open court on 30<sup>th</sup> August, 2024***

***Sd/-***  
**(M. BALAGANESH)**  
**ACCOUNTANT MEMBER**

***Sd/-***  
**(SAKTIJIT DEY)**  
**VICE-PRESIDENT**

Dated: 30<sup>th</sup> August, 2024.

RK/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi